

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 88/2023

In

Original Application No. 116/2023

**In the matter of:
Gopal Sharma**

.....Applicant

Versus

State of HP & Ors.

.....Respondent(s)

INDEX

Sr. No.	Particulars	Pages
1.	Report of HP State Pollution Control Board in compliance to the order dated 19.12.2024 passed in M.A. No. 88 / 2023 in O.A. No. 116/2023.	1-6
2.	Annexure -I Copy of Notification dated 26-12-2019 reg. CETP Baddi Inlet norms.	7
3.	Annexure -II Copies of orders dated 1-9-2021 and 10-11-2021 passed by Hon'ble High Court of HP in CWP No. 4961 of 2021 titled as BBNIA vs State of HP & ors.	8-9
4.	Annexure -III Copy of RCTO dated 26-9-2024 granted to M/s ACME Formulation Pvt. Ltd.	10-16
5.	Annexure -IV Copies of samples analysis reports taken on 10-4-2024 and 14-11-2024.	17-20
6.	Annexure V Copy of Moef &CC, Govt. of India Notification dated 6-8-2021.	21-23

Dated:- 02-01-2025

**Respondent HPSPCB
Through Counsel**

Vaibhav Srivatva
Advocate K-6 LGF, Jungpura Extension
New Delhi 110014
Ph. 9599314169

- 1 -

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

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In the matter of:

Gopal Sharma

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Report of Himachal Pradesh State Pollution Control Board (HPSPCB) in compliance to the order dated 19.12.2024 passed by Hon'ble NGT in M.A. No. 88 / 2023 in O.A. No. 116/2023 titled as Gopal Sharma V/s State of H.P. & Ors.

1. Background and Orders of Hon'ble National Green Tribunal:

It is submitted that a Report was filed by Regional Officer, HPSPCB, in terms of the directions of Hon'ble Tribunal contained in the Order 15/12/2023 in this matter related to violation of environmental norms by a Pharmaceutical Company namely M/s Acme Formulation Ltd. The said report was found to be deficient by the Hon'ble National Green Tribunal in the Order dated 19.12.2024, on the following issues:

- 1. "...Learned Counsel for Himachal Pradesh State Pollution Control Board (hereinafter referred to as 'HPSPCB') drew our attention to the test report dated 24.04.2024 which shows that permissible limit of BOD is 350 and COD is 1000 but when we enquired as to where such prescribed standard is available, he could not place any such valid standard prescribed by any competent authority.*

- 2 -

2. *In the circumstances, since report has been submitted by HPSPCB, let Member Secretary, HPSPCB appear before Tribunal on the next date of hearing to inform as to where such high level of standards have been prescribed in respect of industrial effluent and that too after treatment.*
3. *We also find following deficiencies in handling the entire issue on industrial effluent treatment and its disposal which should also be explained by Member Secretary:*
 - i *Report of HPPCB dated 01.04.2024 filed on 21.05.2024 does not clearly disclose the reasons for prescribing the two different standards reported in Table 4 (page 94) and Table 5C (page 94). We do not understand why unit was allowed to let out its effluents into CETP when it was already meeting standards.*
 - (ii) *Why no standards are prescribed in the CTO dated 02.01.2024 (page 106) except stating that effluents will go to CETP. Further, present status of operation of industry with valid CTO has not been explained.*
 - (iii) *When unit was discharging 15 KLD of effluent, it was meeting with the standards and after expansion and inspite of upgradation of ETP to 80 KLD, it was not meeting with the standards and permitted to discharge in CETP*
4. *We also find that with regard to industrial effluents of pharmaceutical industry, relevant test report of various components of pharmaceutical industry is not on record. It is not clear whether testing in respect of such aspects has been conducted or not so as to find out whether industry is complying with the prescribed standards and complying with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Water Act, 1974') or not. On this aspect also Member Secretary, HPSPCB shall explain the facts by submitting additional report/reply."*

2. Detailed and Point-wise Report w.r.t. observation of Hon'ble NGT w.r.t. order dated 19.12.2024 is as below:

2.1 Observation w.r.t. permissible limit of BOD 350 and COD 1000

It is submitted that the permissible limit i.e. BOD-350.0 mg/liter and COD-1000.0 mg/liter mentioned in the report dated 24.04.2024 are the inlet norms of CETP, Baddi as notified by Govt. of HP (Department of Environment Science & Technology) vide notification dated 26/12/2019 (Copy annexed as **Annexure-I**) issued in compliance of MoEF & CC Notification dated January 1st, 2016 prior to discharge of effluent to Common Effluent Treatment Plant (CETP) Baddi. This is also in compliance to the notification issued on dated 06.08.2021 by MOEF & CC for Pharma industry it has been clarified that for industry connected with CETP, the discharge norms for industry connected with CETP and of CETP shall be governed by MOEF & CC notification S.O. 4(E) dated 01.01.2016 .

Further, it is also pertinent to submit here that the said Inlet norms for CETP, Baddi are under challenge before the Hon'ble High Court of HP in CWP No. 4961 of 2021 before wherein vide orders dated 01/09/2021 and 10/11/2021 it has been directed that no coercive action be taken against the units not meeting the CETP inlet norms. The copies of order dated 1/09/2021 and 10/11/2021 of the Hon'ble High Court are annexed as **Annexure-II**.

2.2. Report on Deficiencies as mentioned at para 3 of order dated 19.12.2024.

Sr. No.	Observation	Reply
I	Report of HPPCB dated 01.04.2024 filed on 21.05.2024 does not clearly disclose the reasons for prescribing the two different standards reported in Table 4 (page 94) and Table 5C (page 94). We do not understand why unit was allowed to let out	In this context, it is submitted that the State Board has not prescribed the two standards. However, Earlier prior to discharge of effluent to CETP Baddi, unit was fully treating the effluent and was meeting the standards for pharmaceutical industry as notified by the MoEF&CC vide notification dated 06.08.2021 (mentioned in table no. 5 of

- 4 -

	its effluents into CETP when it was already meeting standards.	report submitted on 01.04.2024). The unit from 21 st November, 2023 onwards started disposing effluent to Common effluent treatment plant (CETP) Baddi after its primarily treatment in the ETP and is now meeting the CETP inlet norms as notified by the notification dated 26/12/2019 issued by Govt. of HP (Department of Environment Science & Technology) (mentioned in table no. 4 of report submitted on 01.04.2024).
II	Why no standards are prescribed in the CTO dated 02.01.2024 (page 106) except stating that effluents will go to CETP. Further, present status of operation of industry with valid CTO has not been explained.	In the CTO dated 02.01.2024 unit was permitted to dispose off the effluent to CETP Baddi after its primary treatment. Further as per renewal of Consent to Operate issued on 26 th September, 2024 condition was imposed that unit shall ensure regular operation and maintenance of PCD's to achieve norms under Environment Protection, Act 1986. The guidelines w.r.t. to achieving the CETP inlet norms for the member industries connected with the CETP has already been notified vide notification dated 26/12/2019 issued by Govt. of HP (Department of Environment Science & Technology). The Copy of valid RCTO dated 26-9-2024 is annexed as Annexure- III and the unit is meeting with the CETP inlet norms vide lab report dated 10.04.2024 and 14.11.2024 (Copy Annexed as Annexure-IV)
III	When unit was discharging 15 KLD of effluent, it was meeting	As mentioned in the Sr. no. 2.4 and 2.5 of report dated 01.04.2024 submitted to Hon'ble

<p>with the standards and after expansion and in spite of upgradation of ETP to 80 KLD, it was not meeting with the standards and permitted to discharge in CETP</p>	<p>NGT, the Unit had established an ETP-cum-STP of 20 KLD Capacity based on Physico-Chemical Treatment (Physical Treatment) followed by Secondary Treatment (Aerobic Biological Treatment) and Final Tertiary Treatment, for treatment of around 15m³ waste water per day, prior to expansion. The treated effluent was used for Gardening within the premises of the Unit prior to expansion.</p> <p>In order to treat the additional water that is generated on account of expansion, the Unit has upgraded the capacity of existing 20 KLD ETP cum STP to 80 KLD ETP-cum-STP by incorporating: One additional Primary Clarifier, One additional Aeration Tank, One additional Secondary Clarifier and Two additional Sludge Drying Beds.</p> <p>In the upgraded 80 KLD ETP-cum-STP, the sewage and Industrial Effluent are treated and after treatment the mixed effluent is complying with the standards prescribed for CETP Inlet norms dated 26-12-2019 are being complied with and thereafter it is being sent to the CETP through Tankers for further treatment as per agreement signed by the Unit with the CETP.</p>
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- 6 -

2.3 Report with regard to para 4 of order dated 19.12.2024.

It is submitted that the standards for pharmaceutical industry has been notified by the MOEF&CC, Govt. of India vide notification dated 06.08.2021 (**Annexure-V**). The unit is disposing off the industrial effluent to Common Effluent treatment plant at Baddi and testing has been carried out w.r.t. CETP inlet norms laid vide notification dated 26/12/2019 issued by Govt. of HP (Department of Environment Science & Technology). The analysis result of sample collected on 14.04.2024 and 14.11.2024 is complying with CETP inlet norms. Earlier prior to disposal of effluent to CETP Baddi the monitoring of unit has been conducted as per the standards notified by the MOEF & CC Govt., of India vide notification dated 06.08.2021 for pharmaceutical industries and same were found complying with the norms. Further latest results of sample dated 14-11-2024 are meeting the norms prescribed for individual industry of pharmaceutical dated 6th August 2021 as well as CETP Inlet norms dated 26-12-2019.

That the aforementioned report in compliance to order dated 19-12-2024 on behalf of HPSPCB may kindly be taken on record please.

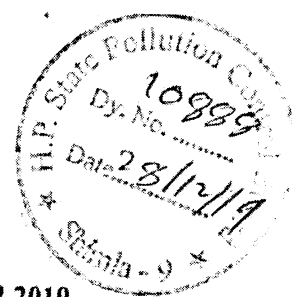


**Member Secretary
HPSPCB Shimla**

- 7 -

ANNEXURE - 1

Government of Himachal Pradesh
Department of Env., Sc. & Technology



No. STE-F(2)-1/2017

Dated : Shimla-2, 26 .12.2019

NOTIFICATION

In partial modification of this department Notification of even number dated 17.03.2018, the Governor, Himachal Pradesh is pleased to notify the following additional parameters for Inlet Quality Standards in respect of Common Effluent Treatment Plant (CETP) at Baddi in the State of Himachal Pradesh in accordance with the provisions contained in the Ministry of Environment, Forest & Climate Change, Government of India Notification No: S.O. 4 (E) dated 01.01.2016:-

S.No.	Name of the Parameter	Standards (in mg/l)
1.	TSS	250 mg/l
2.	COD	1000 mg/l
3.	BOD	350 mg/l
4.	O&G	15 mg/l
5.	Sulphide	5 mg/l
6.	Ammonical Nitrogen	50 mg/l
7.	Total Phosphate	5 mg/l
8.	Chromium Hexavalent	2 mg/l
9.	Lead	1 mg/l
10.	Phenolic Compound	5 mg/l
11.	FDS	2100 mg/l

By Order,

(R.D Dhiman)

Addl. Chief Secretary (Env., S&T) to the
Government of Himachal Pradesh

Endsts. No. As above.

Dated: Shimla-2, 26 .12.2019.

Copy forwarded for information and necessary action to:

1. The Addl. Chief Secy. (Ind.) to the Government of Himachal Pradesh.
2. The Secretary (Urban Dev.) to the Government of Himachal Pradesh.
3. The Member Secretary, HPPCB, Shimla-9
4. The Director, Environment, S & T, HP, Shimla-1.

(Satpal Dhiman) 26-12-2019

Joint Secretary (Env., S&T) to the
Government of Himachal Pradesh
Phone No. 0177-2621874



..8 -

ANNEXURE - II

CWP No.4961 of 2021

01.09.2021 Present: Mr. R.L. Sood, Senior Advocate with Mr. Arjun Lal, Advocate, for the petitioner.
Mr. Ashok Sharma, A.G. Mr. Rajinder Dogra, Sr. Addl. A.G., Mr. Vinod Thakur, Mr. Shiv Pal Manhans, Mr. Hemanshu Misra, Addl. A.Gs. and Mr. Bhupinder Thakur, Dy. A.G., for the respondent No.1/State
Mr. Maan Singh, Advocate, for respondent No.2 and 3.
Mr. Dinesh Bhanot, Advocate, for respondent No.4.
Notice. Mr. Vinod Thakur, learned Additional Advocate General, Mr. Maan Singh, Advocate & Mr. Dinesh Bhanot, Advocate, appear and waive service of notice on behalf of respondents No.1, 2, 3 and 4, respectively. Reply/instructions be filed/obtained within a period of two weeks.

CMP N.10189 of 2021

Notice in the aforesaid terms. In the meanwhile, respondents are restrained from taking any coercive action against the petitioner.

List on 15.09.2021.

Copy dasti.

(Tarlok Singh Chauhan)
Judge

(Satyen Vaidya)
Judge

September 01, 2021 (tarun)



CWP No. 4961 of 2021

10.11.2021 Present : Mr. R. L. Sood, Sr. Advocate with Mr. Arjun Lal, Advocate, for the petitioner.

Mr. Ashok Sharma, A.G. with Mr. Rajinder Dogra, Sr. Addl. A.G., Mr. Vinod Thakur, Mr. Hemanshu Misra, Addl. A.Gs. with Mr. Bhupinder Thakur, Dy. A.G., for respondent No. 1.

Mr. K. D. Shreedhar, Sr. Advocate with Ms. Shreya Chauhan and Mr. Virbahadur Verma, Advocates, for respondents No. 2 and 3.

Mr. Dinesh Bhanot, Advocate, for respondent No. 4.

Reply on behalf of respondents No. 2 and 3 is stated to have been filed on 25.10.2021, however, the same is not on record. Registry to trace and place the same on record, even if it is under objection.

Reply on behalf of remaining respondents be filed within two weeks.

CMP No. 10189 of 2021

The order dated 01.09.2021 is clarified to the extent that the same shall only be applicable to those industries having less than 200 KLD hydraulic discharge.

List on 27.11.2021

Copy dasti.

**(Tarlok Singh Chauhan)
Judge**

**(Satyen Vaidya)
Judge**

10th November, 2021
(sanjeev)



ANNEXURE - III



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 26/09/2024

Industry Registration ID: 10290

Application No : 11697228

To,

Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi
174101

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11697228
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P. Ghogarwal, Nalagarh, Solan Baddi-174101
Capital Investment of the Industry	1926.05 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	RCTO expansion

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Excipients	41.67	M.T./Month
Paracetamol (API)	15	M.T./Month
Metformin (API)	10	M.T./Month
Mifepristone (API)	7.5	M.T./Month
Levonorgestrel (API)	10	M.T./Month
Others (API)	7.5	M.T./Month
Solvents	4.17	K.L./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Tablets	Number/Year	11666600000	NA	Pharmaceutical
Capsules	Number/Year	1333300000	NA	Pharmaceutical

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	80 KLD(60 expansion+20 existing)	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	20	ETP-cum-STP	CETP
Boiler Cooling	25	ETP-cum-STP	CETP
Industrial Process	15	ETP-cum-STP	CETP

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	1.5 MT (Existing)	Shell and Tube	Briquettes	180 Kg/Hr
Boilers	01	1 MT (Existing)	Shell and Tube	HSD	50 Ltr/hr
DG Sets	01	500 KVA (Proposed)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	500 KVA (Existing)	Silent Radiator Cooled	HSD	90 Ltr/Hrs
DG Sets	01	350 KVA (Existing)	Silent Radiator Cooled	HSD	70 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure	DG Sets	Fri Jan 01 00:01:00 IST 2021	90 %	71.8 dB
Wet Scrubber	Boilers	Fri Jan 01 00:01:00 IST 2021	99%	PM:- 178 mg/Nm ³ , SO ₂ :- 16.1 mg/Nm ³ , Nox:- 57.7 mg/Nm ³



Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Baddi for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



ANIL
JOSHI

Digitally signed by ANIL JOSHI
Date: 2024.09.26 16:55:54 +05'30'

**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall ensure compliance under PWMR, 2016.

**By Order
Chairman
(H. P. State Pollution Control Board)**



-17-

ANNEXURE-IV

H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 7936/W-12147

24/04/2024

I hereby certify that I **Amit Pathania**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **12/04/2024** from **Abhishek Thakur, JEE**, HP State Pollution Control Board **RO Baddi** a **Grab** sample of **Final Outlet of ETP-cum-STP discharge to CETP of Acme Formulation Private Limited, - Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh Distt. Solan Baddi, H.P. 174101** on dated **10/04/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **12/04/2024** to **24/04/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	6.2	mg/L	350	Within Permissible Limit
2	Oil and Grease	0.0	mg/L	15	Within Permissible Limit
3	pH	7.22		NA	NA
4	TSS	7.0	mg/L	250	Within Permissible Limit
5	COD	48.0	mg/L	1000	Within Permissible Limit
6	Ammonical Nitrogen	5.04	mg/L	50	Within Permissible Limit
7	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	5	Within Permissible Limit
8	Sulphide	0.0	mg/L	5	Within Permissible Limit
9	Total Phosphate	0.16	mg/L	5	Within Permissible Limit
10	FDS	826.0	mg/L	2100	Within Permissible Limit
11	Hexavalent Chromium	0.0	mg/L	2	Within Permissible Limit

12	Lead	0.0	mg/L	1	Within Permissible Limit
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The condition of the seals, fastening and container on receipt was as: sealed as **hppcb251**
Signed this on **24/04/2024**

Remarks of Lab Head:

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Amit Pathania , SO
(State Board Analyst)
CL Parwanoo

From:

H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:

Acme Formulation Private Limited
- Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,
Distt.Solan Baddi, H.P.174101



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 67548/W-15302

16/12/2024

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **16/11/2024** from **Abhishek Thakur, JEE**, HP State Pollution Control Board **RO Baddi a Grab** sample of **Final Outlet of ETP-cum-STP discharge to CETP of Acme Formulation Private Limited, - Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh Distt. Solan Baddi, H.P. 174101** on dated **14/11/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **16/11/2024** to **16/12/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Sulphide	1.4	mg/L	5	Within Permissible Limit
2	Oil and Grease	BDL	mg/L	15	--
3	pH	7.66		NA	NA
4	COD	144.0	mg/L	1000	Within Permissible Limit
5	Ammonical Nitrogen	1.68	mg/L	50	Within Permissible Limit
6	TSS	37.0	mg/L	250	Within Permissible Limit
7	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	5	Within Permissible Limit
8	FDS	591.0	mg/L	2100	Within Permissible Limit
9	BOD	16.0	mg/L	350	Within Permissible Limit
10	Total Phosphate	BDL	mg/L	5	--
11	Hexavalent Chromium	ND	mg/L	2	--
12	Lead	ND	mg/L	1	--

The condition of the seals, fastening and container on receipt was as: sealed as **hppcb251,hppcb251**
Signed this on **16/12/2024**

Remarks of Lab Head:

BDL-Below Detectable Limit. ND-Not Detectable.



Rama Kant Awasthi , SO
(State Board Analyst)
CL Parwanoo

From:

H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:

Acme Formulation Private Limited
- Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,
Distt.Solan Baddi, H.P.174101

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में संख्यांक का. आ. 844(अ) तारीख 19 नवंबर, 1986 में प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 243(अ) तारीख 31 मार्च, 2021 द्वारा अंतिम रूप से संशोधित किया गया था।

ANNEXURE - V

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th August, 2021

G.S.R. 541(E).—Whereas, certain draft rules, namely the Environment (Protection) Amendment Rules, 2020 were published in the Gazette of India, Extraordinary, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 44 (E), dated the 23rd January, 2020, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas, copies of the Gazette containing the aforesaid notification were made available to the public on the 23rd January, 2020;

And Whereas, objections and suggestions received from all persons and stakeholders in response to the aforesaid notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.** - (1) These rules may be called the Environment (Protection) Second Amendment Rules, 2021.

(2) They shall come into force after one year from the date of publication of this notification in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, for serial number 73 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

S.No.	Industry	Parameters	Standard
1	2	3	4
“73.	Bulk Drug and Formulation (Pharmaceutical)	A. EFFLUENT STANDARDS*	
			Limiting value for concentration (in mg/l except for pH and Bio assay)
		(i) Compulsory Parameters	
		pH	6.0 -8.5
		BOD (3 days 27°C)	30
		COD	250
		TSS	100
		Oil & Grease	10
		Ammonical Nitrogen	100
Bio - Assay Test**	90% Survival of Fish after first 96 hours in 100% effluent		

(ii) Additional Parameters^{##}	
***Benzene	0.1
***Xylene	0.12
***Methylene Chloride	0.9
***Chlorobenzene	0.2
Phosphates as P	5
Sulphides as S	2
Phenolic Compounds	1
Zinc	5
Copper	3
Total Chromium	2
Hexavalent Chromium (Cr ⁶⁺)	0.1
Cyanide (as HCN)	0.1
Arsenic	0.2
Mercury	0.01
Lead	0.1
SAR	Less than 26 (applicable only for discharge on land)
(iii) Industry connected with CETP	
<ul style="list-style-type: none"> The discharge norms for industry connected with CETP and of CETP shall be governed by Ministry of Environment, Forest & Climate Change notification S.O. 4 (E), dated the 1st January, 2016. State Pollution Control Board shall prescribe additional relevant parameters as given at para A (ii) of this notification as per needs and discharge potential of member industries and specify the frequency of monitoring considering the receiving environment conditions. 	
<p>Note:</p> <p>The standards in para A is applicable to all discharges except to CETP.</p> <p>*Not applicable to industry discharging to CETP, and shall be applicable to all discharge to land and surface water bodies including use of treated wastewater for horticulture or irrigation purpose.</p> <p>** The Bio assay test shall be conducted as per IS : 6582-1971</p> <p>## Parameters listed as “Additional Parameters” shall be prescribed by SPCB depending on the process and product and its monitoring frequency shall be monthly/quarterly as decided by SPCBs</p> <p>***Limits shall be applicable to industries those are using Benzene, Xylene, Methylene Chloride, Chlorobenzene.</p>	

B. EMISSION STANDARDS	
(Tank farm Vents)	
Parameter	Limiting value for concentration (mg/Nm³)
Chlorine	15
Hydrochloric acid vapor	35
Ammonia	30
Benzene	5
Toluene	100
Acetonitrile	1000
Dichloromethane	200
Xylene	100
Acetone	2000
<i>C. The total cumulative losses of solvent should not be more than 5% of the solvent on annual basis from storage inventory</i>	
<p>D. Chemical and Biological sludge or any residue, reject, concentrate generated from wastewater treatment or its management facility at Industry or CETP catering to industries engaged in manufacturing of bulk drug or formulation of Pharmaceuticals, shall be classified as Hazardous Waste as per the provision of clause 17 of sub-rule (i) of rule 3 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and shall be subject to the provision made therein.</p>	

[F. No. Q-15017/12/2018-CPW]

NARESH PAL GANGWAR, Jt. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 243(E), dated the 31st March, 2021.